

**GOVERNMENT OF INDIA
MINISTRY OF COMMUNICATIONS
DEPARTMENT OF POSTS
LOK SABHA
UNSTARRED QUESTION NO.6426
TO BE ANSWERED ON 12TH APRIL, 2017**

GRAMEEN DAK SEVAKS

†6426. SHRI RAHUL KASWAN:

Will the Minister of COMMUNICATIONS be pleased to state:

- (a) the number of Grameen Dak Sevaks working in the country as of now, State/UT-wise;
- (b) whether the Government proposes to make them permanent government employees and if so, the details thereof and if not, the reasons therefor;
- (c) whether any proposal regarding transfer of Dakpals/Postal Assistants on vacant posts is under consideration and if so, the details thereof; and
- (d) the details of the transfer policy of Grameen Dak Sevaks/Dakpals?

ANSWER

**THE MINISTER OF STATE (IC) OF THE MINISTRY OF COMMUNICATIONS &
MINISTER OF STATE IN THE MINISTRY OF RAILWAYS
(SHRI MANOJ SINHA)**

- (a) The number of Gramin Dak Sevaks State/UT wise is given in the **annexure**.
- (b) No, Madam. There is no proposal to make Gramin Dak Sevaks permanent Government employees. Hon'ble Supreme Court of India in the matter of Superintendent of Post Offices vs. PK Rajamma (1977) (3) SCC held that the Extra Departmental Agents [now called Gramin Dak Sevaks] are holders of the civil post outside the regular civil services. They are part time employees being engaged for maximum of 5 hrs a day and belong to a separate and distinct category.
- (c) No, Madam.
- (d) Gramin Dak Sevaks are provided with the facility of limited transfer, in cases of posting at a distant place on redeployment in the event of abolition of the post, on being appointed on compassionate grounds and posted at a distant place and on marriage/remarriage of woman GDS. It is also available where the GDS himself/herself suffers from extreme hardship due to a disease and for medical attention/treatment of self on production of valid medical certificate from the medical officer of a Government Hospital. This facility is further available for looking after the welfare of a physically handicapped/mentally handicapped person/dependant requiring to move to different places to give support to such dependant. The facility is available subject to the condition that GDS is eligible for only one transfer during the entire career and having a minimum service of 3 years. An exception to these provisions has been made for women Gramin Dak Sevaks, who availed the transfer facility on the ground of extreme hardship due to a disease and for medical attention/treatment before their marriage and now they can avail the facility for a second time in the event of their marriage/re-marriage.

Contd.....2/-

STATE WISE LIST OF NUMBER OF GRAMIN DAK SEVAKS WORKING IN THE COUNTRY

Sl. No.	Name of the State	Number of Gramin Dak Sevaks working in the country
1	Andhra Pradesh	16875
2	Arunachal Pradesh	521
3	Assam	8667
4	Bihar	15770
5	Chhattisgarh	4915
6	Delhi	214
7	Goa	345
8	Gujarat	12821
9	Haryana	3985
10	Himachal Pradesh	6118
11	Jammu & Kashmir	2580
12	Jharkhand	6074
13	Karnataka	15389
14	Kerala	10727
15	Madhya Pradesh	12245
16	Maharashtra	19844
17	Manipur	1804
18	Meghalaya	927
19	Mizoram	909
20	Nagaland	838
21	Odisha	14084
22	Punjab	5719
23	Rajasthan	13708
24	Sikkim	501
25	Tamil Nadu	21598
26	Telangana	8813
27	Tripura	1305
28	Uttar Pradesh	28466
29	Uttarakhand	5999
30	West Bengal	16117

UNION TERRITORY WISE LIST OF NUMBER OF GRAMIN DAK SEVAKS WORKING IN THE COUNTRY

SL. No.	Name of the Union Territory	Number of Gramin Dak Sevaks working in the country
1	Andaman and Nicobar	185
2	Chandigarh	425
3	Daman and Diu	14
4	Dadar and Nagar Haveli	2
5	Lakshdweep	6
6	Puducherry	156
